

Explosives in Tihar Jail

2172. SHRI J. P. GOYAL:
SHRI RAMCHANDRA
BHARADWAJ:
SHRI DINESH GOSWAMI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a live hand grenade was found outside a 'B' class cell of the Tihar Jail on Saturday the 10th July, 1982;

(b) whether an enquiry has since been made about the smuggling of the grenade into the jail;

(c) if so, what is the outcome thereof; and

(d) what strict measures have been taken or are proposed to be taken to ensure that explosives and other arms are not smuggled into jails?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) to (c) The Delhi Administration have reported that a hand grenade was found lying near Ward No. 14 where B-Class prisoners are housed, during the course of special search of the Ward on 10th July, 1982. The Police experts from Central Forensic Science Laboratory and the Army Bomb Disposal Squad were immediately summoned to the spot. A case under Section 4 of the Explosive Substances Act and Section 2 of the Punjab Security of State Act, 1953 and Sections 436/511 I.P.C. was registered. The case is still under investigation by the Police and all efforts are being made to work out the case. Meanwhile two warders of the Tihar Jail who were incharge of the above mentioned ward have been placed under suspension.

(d) The Administration have reported that the following measures have been taken to prevent smuggling of explosives and other prohibited articles inside the jail:—

1. Every prisoner is being searched thoroughly at the time of his entry into the Jail.

2. Through search of warders/guard staff is also conducted regularly.

3. The Interviewers of 'B' Class prisoners are also searched before and after interview and the belongings of the prisoners are thoroughly searched before permitting them into the Jail.

4. One Assistant Superintendent is deputed at the Main Gate to keep an eye on the prisoners having interview and coming back from courts or outside hospitals (specialty 'B' Class prisoners).

5. Special searches of the Jail are conducted.

6. The staff at search duty is changed frequently to rule out any chance of its involvement with the prisoners.

'Fraternal Delegates' for the 12th Congress of Communist Party of India

2173. DR. BHAI MAHAVIR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that members of "fraternal delegates" from the communist and workers parties of various countries attended the 12th Congress of the Communist Party of India held in Varanasi in March, 1982;

(b) if so, what was their number and the countries to which they belonged; and

(c) whether the "fraternal delegates" has obtained special visas or held only tourist visas?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR):

(a) Yes, Sir.

(b) and (c) 56 foreigners were reported to have attended the Congress. They were delegates from the Communist Party in Soviet Union, countries in East Europe and a few other countries also. They had obtained normal visas for the purpose.